

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARSOLI MOTOR WORKS PRIVATE LIMITED .

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Parsoli Motor Works Private Limited
2.	Date of incorporation of corporate debtor	21 August 2007
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199GJ2007PTC051546
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: B-7, 4 th Floor, Shalimar Complex, Mahalaxmi, Paldi, Ahmedabad Gujarat 380007 Corporate Office: B-7, 4 th Floor, Shalimar Complex, Mahalaxmi, Paldi, Ahmedabad Gujarat 380007
6.	Insolvency commencement date in respect of corporate debtor	4 June 2020 (Copy of the order published on NCLT website on 8 June 2020)
7.	Estimated date of closure of insolvency resolution process	1 December, 2020*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anish Niranjana Nanavaty Registration no.: IBBI/IPA-002/IP-N00272/2017-18/10830
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2A/208, Raheja Classique, New Link Road, Andheri(W), Mumbai 400053 Email id: anish.nanavaty.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Deloitte Touche Tohmatsu India LLP Indiabulls Finance Centre, Tower 3, 27th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013. Email id: inpmwplip@deloitte.com
11.	Last date for submission of claims	22 June 2020#
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Deloitte Touche Tohmatsu India LLP Indiabulls Finance Centre, Tower 3, 27th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013.

* 180 days from the Insolvency Commencement Date i.e. 04 June, 2020

The order for appointment of the interim resolution professional has been pronounced by the National Company Law Tribunal, Ahmedabad Bench (NCLT) on 04 June, 2020, but the same has been issued and uploaded on the website of the NCLT and the duly authenticated copy has been made available to the interim



resolution professional on 08 June, 2020. Accordingly, time for submission of claims has been considered as 14 days from 08 June, 2020.

Notice is hereby given that the NCLT has ordered the commencement of a corporate insolvency resolution process of Parsoli Motor Works Private Limited on 04 June 2020.

The creditors of Parsoli Motor Works Private Limited are hereby called upon to submit their claims with proof on or before 22 June 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable

Submission of false or misleading proof of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
Date and Place :


Anish Nanavaty
09 June 2020; Mumbai